

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-136(PB)/2017

IN THE MATTER OF:

Rakesh Dubey

Vs.

.... Applicant

Applied Electro Magnetics Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.06.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/
Petitioner

: Shri Sushant Kumar, Advocate

ORDER

Learned Counsel for the petitioner states that he has instructions from the petitioner to withdraw the petition.

Dismissed as withdrawn.

Sol- _____
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sol- _____
(DEEPA KRISHAN)
MEMBER(TECHNICAL)